

THE MINISTER OF STEEL (CHAUDHARY BIRENDER SINGH): (a) to (c) The mandate for identifying the CPSEs for strategic disinvestment rests with the NITI Aayog. NITI Aayog does not recommend CPSEs, which are of strategic importance for the Government, for strategic disinvestment. The Government has taken an “in-principle” decision for the strategic disinvestment of Alloy Steel Plant, Durgapur with a view to achieve considerable value addition including latest technology and superior management practices.

Female inmates in district jails

*360. SHRI TIRUCHI SIVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of female inmates of district jails who are undertrials and languishing in prisons for the last several years and contributing to overcrowding in prisons; and

(b) if so, the measures taken by Government to solve the problem of overcrowding?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The details of female inmate capacity, number of undertrials, number of convicts and occupancy rate in district jails of the country as on 31.12.2016, as provided by the National Crime Records Bureau, are as under:—

Total female capacity	Female Convicts in District Jails	Female Undertrials in District Jails	Total	Occupancy rate
8869	1719	6040	7759	87.5

(b) Prisons is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India and administration and management of prisons is primarily the responsibility of respective State Governments. However, the Ministry of Home Affairs has been providing regular guidance to States and UTs through various advisories issued from time to time on reducing overcrowding in Prisons.

Besides the advisories, a Model Prison Manual 2016 was prepared by the Ministry of Home Affairs and forwarded to all States and Union Territories for their guidance. The Model Manual has dedicated chapters on ‘Undertrial Prisoners’, ‘Legal Aid’, and ‘Women Prisoners’ etc. providing detailed guidance on services to be provided to undertrial prisoners, including women undertrial prisoners, viz. legal defence, interview with lawyers, signing of Vakalatnama, application to Courts for legal aid at Government cost etc. The guidance provided in the Manual is intended to help the undertrials and Prison authorities in reducing overcrowding in prisons.

The Government of India has also taken several administrative and legislative measures for reducing overcrowding. Some of the initiatives taken are: (i) Establishment of Fast Track Courts (FTCs), (ii) Creation of additional capacity of prisons through the scheme of Modernization of Prisons, (iii) Launch of National Mission for Justice Delivery and Legal Reforms etc.

Introduction of the concept of plea bargaining through Section 265A of Cr PC and insertion of a new Section viz. 436-A in Cr PC on the maximum period for which an under trial prisoner can be detained are some of the other special initiatives taken by the Government to reduce overcrowding.

The National Legal Services Authority (NALSA) has also been providing free legal services to all under trial prisoners through its legal service clinics running in jails all over India.

These measures are intended to help the States and UTs to address the issue of overcrowding in prisons.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Criteria for companies to be part of 'Make in India' programme

3681. SHRI KAPIL SIBAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has provided any basic criteria for the companies to be a part of 'Make in India' programme, if so, the details thereof and if not, the reasons therefor;

(b) the details of companies which have been associated with the 'Make in India' programme;

(c) the details regarding the formation of these companies along with the details of Board of Directors; and

(d) the details regarding the expertise of these associated companies in their respective fields along with the volume of business they were provided under 'Make in India' programme?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY): (a) No, Sir. The Government has not provided any basic criteria for the companies to be a part of 'Make in India' programme.